

(12)

The application is not in
prescribed form.

The applicant has not supplied
six copies. The Advocate is informed to rectify
the objections raised by the Registry.

As per directions of Hon'ble Member
the Advocate has given understanding to
give copies on 7-7-1986. & This matter
may be listed on 4-7-1986.

R. P. Bhatt
8/7/86.

Heard the learned Advocate Mr. Y. V. Shah for the applicant and Mr. K. K. Shah for the respondents. Mr. K. K. Shah for Mr. R. P. Bhatt appearing for the P. Y. Administration undertakes to file Valatnam on behalf of the respondents. Mr. Shah for the applicant apprehends that the applicant may be transferred by the authorities and it may be made effective, with the result that he may not be able to approach this Tribunal. Hence, for abundant caution he has filed application for interim orders. Mr. Shah for the respondents makes a statement before the Tribunal that he has passed certain instructions to the authorities and perhaps the authorities may not pass such orders as apprehended by the applicant. The applicant, however, would be at liberty to move the Tribunal as and when he is served with any such order of transfer and seek the necessary relief, if any. *(X) P. T.O.*

① ~~No false statements, to file statement of service for Nov. 20023~~
However, issue notice ^{of copy R. No. 1} pending admissions,
to show cause why the interim orders
should not be passed as prayed for.

The applicant is required to rectify
the defects as pointed out by the Registry,
before 9th July 1988. It is stated at the
Bar that the Respondents Nos. 2 & 3 are
already served with the advance copy.
Hence the question of issuing any process
against them does not arise. However,
notice be issued against respondent-
No. 1 returnable on 6th August, 1988 on
condition that the learned Advocate
rectifies all the defects.

4-7-88.

PMJ
J.M.

(P.M. Joshi Jr.)
(J.M.)

D.A. No. 10/86

CORAM : (1) Hon'ble P.H. Trivedi (Vice Chairman)
(2) Hon'ble P.M. Joshi (Judicial Member)

Heard Mr. Y.V.Shah learned counsel for the applicant.

Learned counsel for the respondent is not present.

No notice has been issued. The learned advocate for the applicant has been heard on the question of admission.

The applicant has been recently transferred from Ahmedabad to Gandhidham. Now ~~the apprehension~~ ^{is} ~~for~~ another transfer ^{is} ~~likely to make and there may be~~ from Gandhidham to Kota and ~~apprehension that further~~ transfer. The applicant is at liberty to come to the Tribunal when ^{an} the order of transfer ~~are~~ received, until then he has no grievances. The application is disposed off as rejected.

6-8-86.

J.M.
(P.M. JOSHI)

J.M.

P.H.T.
(P.H. TRIVEDI)

V.C.